

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
Soranchery Post-600072,
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
Avadi-606 654

2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,
Chennai.

3. The District Collector,
1stFloorCollectorate,
Thiruvallur.

..Respondents.

STATUS REPORT FILED BY THE 1stRESPONDENT

I, S. Kandasamy, I.A.S, S/o. of Thiru. Sankarasubbu aged about 50 years, having office at Avadi City Municipal Corporation, N M Road, Avadi, Chennai – 600 054 do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of Avadi City Municipal Corporation.
2. I submit that the above application filed by the applicant praying for the following reliefs:


**COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION**

Restraining this respondent from burning the garbage in the garbage yard, direction to construct compound wall, further sought for direction to strictly dispose the solid waste as per the rules. including other prayers from the other respondents.

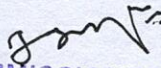
3. This respondent humbly submits that after careful perusal of OA No.109/2023, and in response to the same this respondent filed reports vide dated **05.10.2023, 23.11.2023 and 11.07.2024** and the same may be treated as part and parcel of this report
4. This respondent states that the Avadi Corporation consists of 48 wards in which Defence and Tamil Nadu Special Police Establishments covers one third of Corporation area, further area constitute about nearly 5,63,341 population and nearly 1,19,328 households.
5. From those households and other establishments 180.739 Tons of solid waste generated per day. The per capita generation of Avadi is 380 grams. The 180.739 Tons of garbage are categorized as Wet waste and Dry waste.
6. In continuation to the earlier reports, this respondent further states that, under Swatch Bharath Mission 2.0 scheme construction of 4 MCCs were completed at the cost of Rs.57.5 lakhs each MCC at Chozhambedu, Telugu Colony Muthapudupet and Sekkadu.
7. It is further submitted that at the cost of Rs.170 lakhs Two Material Recovery Facility Center (MRF) were already built at Chozhambedu and Sekkadu Village, and now the installation of machineries were going on.
8. This respondent further submits that at present tender called for to construct the Material Recovery Facility – MRF (Semi-Automatic) at

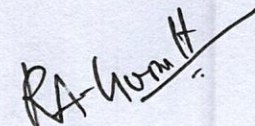
cost of Rs.567.50 lakhs with power of 50 TPD at Sekkadu village Ward 37 Zone 4 at Avadi City Municipal Corporation.

Further the Compost yard is under strict vigil by our Corporation staffs and CCTV Cameras were fixed to avoid further Fire Accidents.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 30th day of December 2024.


Commissioner
AVADI CITY MUNICIPAL CORPORATION.


Counsel for 1st Respondent

30th December
30th December
30th December

**BEFORE THE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.109 of 2023(SZ)

STATUS REPORT
FILED BY 1ST RESPONDENT
AVADI CITY MUNICIPAL
CORPORATION.

M/s. R. GOPINATH-549/2005
Counsel for Respondent-1

STANDING COUNSEL FOR
AVADI MUNICIPAL CORPORATION.

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